

IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.

Present: Tmt. S. Malarvizhi, M.L.,
Sessions Judge, Special Court for trail cases
under SC/ST (PoA) Act, Perambalur,
(FAC) Sessions Judge,
Mahila Court, Perambalur.

Thursday, this the 22nd day of April, 2021.

E. Bail No.325/2021

Minnalkodi(A2), (Age 48/2020),
W/o. Venugobal,
Vengalam Village,
Veppanthatai Taluk,
Perambalur District.

... Petitioner/Accused.

-VS-

Inspector of Police,
All Women Police Station,
Perambalur.
Crime No.14/2020.

... Respondent/Complainant.

Offences U/Ss. 366(A) IPC, 9, 10 of
Prohibition Child Marriage Act 2006,
5(1) r/w 6 of POCSO Act 2012,
294(b), 323, 506(1) IPC.

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Petition dated 16.04.2021 filed U/S.439(ii) of Cr.P.C for relaxation of conditions. As per the modified conditions imposed on the petitioner, he is directed to sign before this Court weekly once i.e. every Monday at 10.00A.M. until further orders, as per the order passed in E-bail No.959/2020, dated 18.12.2020.

This petition coming on this day before me for order in the presence of Thiru. S, Subramanian, Advocate for the petitioner and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

ORDER

1. This petition has been filed by the petitioner to relax the modified conditions U/S.439 (ii) of Cr.P.C. on the file of the respondent.

2. The learned Counsel for the petitioner/accused submitted that the petitioner/accused is observing the modified conditions from 21.12.2020 to till date without fail and that the petitioner/accused is very poor. The above case is taken on file in Spl.S.C.45/2020 that is posted for trial on 21.04.2021 and the above petitioner/Accused is innocent and she is not committed any such alleged offences and that if the modified condition is existing, it is not possible for her to do their work and to comply the modified conditions imposed on her and hence, prayed to relax the modified conditions totally.

3. The learned Public Prosecutor fairly concedes that the petitioner are observing the modified conditions regularly as stated on the side of the petitioner and expressed no objection to relax the modified conditions imposed as against the petitioner/accused.

4. Submissions of both sides heard. It is admitted that the petitioner/accused had complied the modified conditions from 21.12.2020 to till date without fail. No serious objections raised. Considering the above facts, modified condition is relaxed.

5. In the result, reply received. Condition complied with. Hence condition relaxed. This petition is allowed and thereby, the modified conditions imposed as against the petitioner is completely relaxed.

Pronounced by me through E bail, this the 22nd day of April,



B. Mahalingam
22.4.2021

Sessions Judge, (FAC)

Special Court for trial
cases under SC/ST (PoA) Act,
Perambalur.